## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

## LOK SABHA

## **UNSTARRED QUESTION NO. 1387**

## TO BE ANSWERED ON WEDNESDAY, 19th DECEMBER, 2018

## **CHIEF WHIP**

1387. SHRI RAVNEET SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has considered amending the 10<sup>th</sup> Schedule of the Constitution to reduce the role of the Chief Whips and ensuring freedom in voting of every member and if so, the details thereof and if not, the reasons therefor; and
- (b) whether the Government has realised that India joins a small number of countries which ensure that only the Chief Whips have power in deciding a Member's vote and if so, the reasons for not amending this Schedule?

### **ANSWER**

# MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P.P.CHAUDHARY)

(a) and (b): No, Madam. No such proposal is under consideration of the Government at present.

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